

(d) if the reply to part (a) above be in the negative, what are the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL):

(a) to (d). Government have decided to establish a Pradesh Council in the Union territory of Andaman and Nicobar Islands, consisting of 21 elected members, 3 *ex-officio* members and 2 nominated members. If no woman member is elected to the Council, one woman will be nominated. The Council will discuss and make recommendations on general policy matters concerning administration, development, planning, finance and legislation to be undertaken. From amongst the members of the Council 3 will be appointed as Counsellors, 2 from the Andaman group of Islands and 1 from the Nicobar group to assist the Administrator in the discharge of his functions. A Regulation will be promulgated soon under article 240 of the Constitution to give effect to this decision.

Special cell to monitor the performance of the Ministries

*308. SHRI BHISHMA NARAIN SINGH:

SHRI SHRIKANT VERMA:

SHRI PRANAB MUKHERJEE:

Will the PRIME MINISTER be pleased to state;

(a) whether Government propose to appoint a special cell to monitor the performance of various Ministries; and

(b) if so, what are the details in this regard?

THE PRIME MINISTER (SHRI MORARJI DESAI): (a) No Sir.

(b) Does not arise.

Atrocities on Harijans

*309. SHRI PANDURANG DHARMAJI JADHAV: Will the Minister

of HOME AFFAIRS be pleased to state;

(a) the number of cases of atrocities committed State-wise and in Union Territories during 1978-79 against the Harijans and Nav-Buddhas; and

(b) whether Government propose to appoint special courts to try cases of excesses on the Harijans and Nav-Buddhas?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL):

(a) A statement showing the number of cases of crimes under IPC committed by non-Scheduled Castes where members of Scheduled Castes were victims, as reported by the State Governments. State-wise, during the year 1978-79 is laid on the Table of the House.

(b) The Government of India has drawn the attention of the State Governments to the importance of extending the fullest protection to the members of the Scheduled Castes, by providing for quick disposal of cases and punishment of offenders with deterrent rapidity. As one of the steps for putting an end to offences against Scheduled Castes, the State Governments have been requested to consider to setting up Special Courts for this category of cases expeditiously. Their attention has been drawn to the proviso which has been incorporated Section 11 (1) of the Cr. P.C. 1973, by the Cr. P. C. (Amendment) Act 1978, whereby the State Government May, after consultation with the High Court, establish for any local area one or more special courts to try any particular case or particular classes of cases.

Statement

According to the information received from the State Government/U.T. Administrations, the number of cases

of crimes under IPC committed by non Scheduled Caste persons, where the members of Scheduled Castes were the victims, State-wise during the period from 1-4-1978 to 31-3-1979 is given below:—

Statement

Name of the State	No. of cases
Andhra Pradesh	103 (Upto Jan., 1979)
Assam	1 (Upto Sept., 1978)
Bihar	1454 (Except November & December 1978 and March, 1979)
Gujarat	529
Haryana	76 (Upto Feb., 1979)
Himachal Pradesh	76
Karnataka	421 (Upto Feb., 1979)
Kerala	701 (Upto Feb., 1979)
Madhya Pradesh	2178 (Upto Dec., 1978)
Maharashtra	896 (Upto Jan., 1979)
Orissa	117 (Upto Feb., 1979)
Punjab	77 (Upto Feb., 1979)
Rajasthan	772 (Upto Jan., 1979)
Tamil Nadu	33 (Except Mar. to Oct., 1978 and Feb., to Mar., 1979)
Uttar Pradesh	5057
West Bengal	5 (Upto Oct. 1978)

Union Territories:

Dadra and Nagar Haveli 1

NOTE.— Information in respect of other States and Union Territories is NIL.

Name the of State	No. of cases
Delhi	14
Pondicherry	14
Total	12,525

Pamphlet published during Emergency by an officer of the Reserve Bank of India

***310. SHRI JAGJIT SINGH ANAND:** Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that during the emergency a pamphlet was published under the forged signature of one Shri Murari Lal Gupta, who was class I officer in the Reserve Bank of India, New Delhi, containing material against Government;

(b) whether this pamphlet was personally handed over to Shri R. K. Dhawan the then Private Secretary to the Prime Minister by one Shri Chaman Lal Kalra;

(c) whether an enquiry was made to verify the antecedents of Shri Murari Lal Gupta whose signature was forged;

(d) if so, what is the result of the enquiry;

(e) whether it is also a fact that in another case Shri Murari Lal Gupta's signature was forged to show his support to Sunder dacoit;

(f) whether Government had received any complaint in this matter;

(g) if so, what are the details thereof; and

(h) what steps Government have taken to trace the people who forged these signatures?

THE MINISTER OF HOME AFFAIRS (SHRI H. M. PATEL): (a) to (h) Information is being collected and will be laid on the Table of the House in due course.